

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25888/2023

(Arising out of impugned final judgment and order dated 18-08-2023 in WRITC No. 10037/2020 passed by the High Court of Judicature at Allahabad)

CHHATARPUR CRASHER ASSOCIATION & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.241695/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.241696/2023-EXEMPTION FROM FILING O.T.)

Date : 28-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. S Muralidhar, Sr. Adv.
Mr. Kartik Seth, Adv.
Mr. Siddharth Seth, Adv.
Mr. Prashanth Dixit, Adv.
Mr. Saurabh Chaturvedi, Adv.
Mr. Ankit Gupta, Adv.
Mr. Mahesh Bhati, Adv.
Ms. Arushi Rathore, Adv.
For M/S. Chambers Of Kartik Seth, AOR

For Respondent(s)

Mr. K.M. Nataraj, A.S.G.
Mr. Rana Mukereji, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

Mr. Dama S.Naidu, Sr. Adv.
Mr. Vanshdeep Dalmia, Adv.
Ms. Anisha Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter before a Bench of which one of us
(Abhay S.Oka,J.)is not a member.

The Registry to place the matter before the
appropriate Bench, considering the urgency involved.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER